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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

CCP 140/91 in  
DA 1210/88

DATE OF DECISION: 6.1.1992.

Sher Singh & Ors.

.... Petitioners.

Versus

U.O.I. & Ors.

.... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. P.C. JAIN, MEMBER(A).

For the Petitioners. ... Shri V.P. Sharma, Counsel.

For the Respondents. ... Shri R.L. Dhawan, Counsel.

ORDER (ORAL)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

The complaint in this case is that the judgement of the Tribunal dated 25.5.1990 has not been complied with. The respondents have filed a statement as per Annexure R-3 to satisfy the Tribunal that there has been due compliance. The statement indicates that the temporary status of the applicants has been recognised from the dates specified therein and on that basis the pay of the applicants has also been re-fixed. Learned counsel for the applicants stated that the dates of increments are not correct. But it has to be pointed out that there is no direction by the Tribunal directing the respondents to accord the increments with reference to any particular date. There is no adjudication of the date on which the applicants became entitled to. In this background, we are not inclined to take the view that there has been disobedience of the directions of the Tribunal. This CCP is accordingly disposed of. Notice of contempt is discharged.

*(Signature)*  
(P.C. JAIN)  
MEMBER(A)  
6.1.1992

*(Signature)*  
(V.S. MALIMATH)  
CHAIRMAN  
6.1.1992

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